

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

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ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09:08:2017 AT 10.30 AM

TRANSFER PETITION NO.	CP (TCAA) No.55/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP/394/2016
NAME OF THE COMPANY	Genome Valley Tech Parks & Incubators Pvt. Ltd
NAME OF THE TRANSFEROR/DEMERGER COMPANY	Genome Valley Tech Parks & Incubators Pvt. Ltd
NAME OF THE TRANSFEREE/RESULTING COMPANY	
UNDER SECTION	391/394

Counsel for TRANSFEROR/DEMERGER COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.S. Raju	advocate	vsraju@rediff.com 9848083415	for V.S. Raju [Signature]

Counsel for TRANSFEREE/RESULTING COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.S. Raju	advocate	vsraju@rediff.com 9848083415	for V.S. Raju [Signature]

Enclosed Order Sheet

Heard Shri V.S. Raju, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner is directed to submit the following clarification.

1. What is the share holding pattern of the pre and post scheme of arrangement?
2. Whether the company has complied with the Rules relating to collection of deposits.

Post the case on 12.09.2017.

[Signature]

Member (T)

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[Signature]

Member (J)